- (b) The Inter-Governmental Agreement (IGA) was concluded on 4th October, 2000, between the Governments of Russian Federation and Republic of India for transfer of License and Technical Documentation to India, for production of 140 SU-30 MKI Aircraft, its Engines and Aggregates. The Cabinet Committee on Security (CCS) accorded its approval for the Project on 18.12.2000 and the Government sanction was issued in January, 2001. As per the sanction, the production capacity envisaged was 12 aircraft per year.
 - (c) Yes, Sir.
- (d) As per the CCS sanction dated 18.12.2000, the project was to commence from the year 2004-05 and be completed by 2017-18. However, in June, 2005, Air Headquarters requested HAL to explore the feasibility of compressing the delivery programme by 3 years. Accordingly, HAL submitted a proposal which envisaged compressed delivery of 140 aircraft within 2014-15. CCS accorded its approval for the compressed delivery programme on 31.03.2006. As per the revised sanction, the production capacity envisaged was 16 aircraft per year.
- (e) Subsequent to CCS sanctions, contracts were concluded with IAF for supply of 140 SU-30 MKI aircraft by 2014-15. Further contract for supply of Additional 40 SU-30 MKI aircraft was concluded with IAF for completion within 2014-15, alongwith earlier order of 140 aircraft. Out of the total 180 aircraft, 99 aircraft have been delivered till 2010-11.
- (f) Commissioning of additional tooling jigs and fixtures in manufacturing and assembly shops:—
 - Increased outsourcing.
 - Development of alternate vendors.
 - Improvements in manufacturing processes and operations in order to reduce cycle time.
 - Effective monitoring and timely actions through Enterprise Resource Planning (ERP).
 - Recruitment/Re-deployment of manpower in critical work centers.

Ranks lying vacant in Corps of Engineers

- 201. SHRIMATI SMRITI ZUBIN IRANI: Will the Minister of DEFENCE be pleased to state:
- (a) how many ranks are lying vacant in the Corps of Engineers in Indian Army; and
- (b) how many of these vacancies have been allotted to other arms and services?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) 671 ranks are lying vacant in the Corps of Engineers in Indian Army.

(b) None of these vacancies has been allotted to other arms and services.

Need to amend provision regarding permission of C-in-C for transfer of property in Cantt. areas

- 202. SHRI AVINASH RAI KHANNA: Will the Minister of DEFENCE be pleased to state:
- (a) whether it is a fact that Governor General in Council *vide* its Order No. 179/01/12/9/1836, has passed a resolution that in Cantt. area, a property of Rs. 5000/- value can only be transferred by the prior permission of Commander-in-Chief;
- (b) if so, whether Government proposes to amend this rule which is about 137 years old, by raising the limit of Rs. 5000/- with index price,
 - (c) if not, the reasons therefor;
- (d) whether Government is aware of the fact that there is a resentment among the public at large, due to the fact; and
- (e) how many permissions have been sought and given by Commander-in-Chief so far under the said provision?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) As per Governor General Order No. 179 dated 12th September, 1836, whenever a value of house, buildings or property exceeds Rs. 5000/-, the sale can be effected only with the prior sanction of the Government.

- (b) to (d) Representations have been received and matter of raising the limit of Rs. 5000/- is under consideration.
 - (e) Does not arise as prior sanction from Government is required.

Purchase of Mirage 2000 and air re-fuellers

- 203. SHRI ANIL MADHAV DAVE: Will the Minister of DEFENCE be pleased to state:
- (a) whether Government proposes to buy Mirage 2000-V and air re-fuellers;
- (b) if so, by when these are likely to be inducted in the Indian Air Force; and
- (c) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Mirage-2000-V: There is no proposal to buy Mirage 2000-V aircraft.

Flight Refueller Aircraft: Indian Air Force is processing a case for procurement of six Air to Air Refuellers from the global market. The Defence Procurement Procedure envisages a timeline